

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.122/MP/2017

Subject : Petition for relinquishment of 250 MW of Long Term Access Agreement dated 4.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State Transmission system and related matters) Regulations, 2009 (Connectivity Regulations) of the identified transmission system by the Essar Power Gujarat Limited (4X660 Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.

Petitioner : Essar Power Gujarat Limited (EPGL)

Respondents : Power Grid Corporation of India Limited and Others

Petition No. 187/MP/2017

Subject : Petition for relinquishment of 750 MW of Long term Access out of the 1200 MW granted under the Bulk Power transmission Agreement dated 7.1.2009 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Essar Power M.P. Limited (EPMPL)

Respondents : Power Grid Corporation of India Limited and Others

Date of hearing : 11.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Samiron Borkataky, Advocate for the Petitioner
Ms. Kritika, Advocate for the Petitioner
Shri M.G. Ramachandran, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, GUVNL
Shri Suparna Srivastava, Advocate, PGCIL
Ms. Neha Sharma, Advocate PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Ranjeet S.Rajput, PGCIL

Record of Proceedings

Learned counsel for the Petitioner requested for three weeks time to file rejoinder to the reply filed by PGCIL in Petition No. 122/MP/2017.

2. Learned counsel for PGCIL submitted that PGCIL is not filing reply to the amended petition and requested to take on record the reply already filed by PGCIL in Petition No. 187/MP/2017. Learned counsel for PGCIL further submitted that pleading in this petition has already been completed.

3. After hearing the learned counsels for the parties, the Commission directed the Petitioner to file rejoinder in Petition No. 122/MP/2017 on or before 4.1.2019 with an advance copy to the Respondents. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

